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**CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA**

MA No. 350/00334/2014
CPC 350/00261/2015
OA No.350/01133/2014
MA No.350/00335/2014
CPC No.350/00263/2015
OA No.350/01138/2014
MA No.350/00336/2014
CPC No. 350/00262/2015
OA No.350/01139/2014

Dated of order: 16.12.2015

PRESENT:

THE HON'BLE MR. JUSTICE G.RAJASURIA, JUDICIAL MEMBER
THE HON'BLE MS. JAYA DAS GUPTA, ADMINISTRATIVE MEMBER

.....
ARANYA BASU ROY
PRASANTA MUKHERJEE
ANUPAM BAGCHI

VS

M/O HUMAN RESOURCES & DEVELOPMENT

For the Applicants : Mr.I.Mitra, Counsel

For the Respondents: Ms.S.Dubey,

Mr.M.R.Rao,

Mr.R.Mantha,

Ms.G.Chakraborty,

Mr.A.Ganguly,

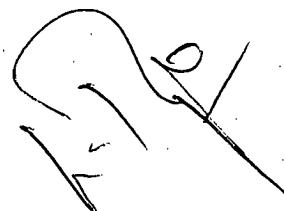
Mr.J.R.Das,

Counsel

ORDER

JUSTICE G.RAJASURIA, JM:

Heard all concerned.



2. Today when the matter has come up for submitting the report of compliance with the order dated 06.08.201, passed by this CAT in MA No. 334 of 2014 and others. The learned Counsel for the AICTE, New Delhi would submit that today on hearing the argument of the learned counsel for the applicants, he has come to understand that the applicants in the OAs want the arrears of dues payable to them upto 31.03.2013 and he would also submit that already the dues under the 5th CPC were paid to the applicants and he prays thirty days' time to file either report of compliance or a report citing reasons for their inability to comply it.

Per contra, the learned counsel for the applicants in the OAs and MAs, would vehemently oppose the stand of the AICTE, New Delhi by stating that the order of this CAT is clear that they should pay the arrears but they failed to comply with the order.

3. It is too late on the part of the AICTE to raise some technical pleas even though while passing the earlier order, this Bench considered the pros and cons of the matter and directed the respondents concerned to comply with the order. A point has been raised by the learned counsel for the AICTE to the effect that the AICTE has no clear idea relating to which project these applicants have worked under the NIT, for which the learned counsel for the applicants would vehemently oppose by pointing that it is an internal matter between the AICTE and NIT and the



fact remains that the applicants worked and the work was extracted from them. Accordingly, he would pray for complying with the order already passed by this Bench.

4. The communication dated 11.6.2013 issued by the Ministry of Human Resources Development Deptt. Which was extracted in our previous order dated 6.8.2015 would indicate and show that the AICTE was to pay the outstanding amount to the persons concerned. As such, we could see no valid reason on the part of the AICTE to further postpone the payment and accordingly, we direct that the arrear dues upto 31.3.2013 under 5th CPC as well as 6th CPC should be paid to the applicants and for that thirty days time is granted as prayed for.

5. List it on 28.01.2016 at 2.30 at the TOP

(Jaya Das Gupta)
Admn. Member

(Justice G. Rajasuria)
Judicial Member

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